

C. A. T. Bench, JAIPUR

Date of Order	Orders
19.4.94	Sb. D. P. Garg counsel for the applicants vs. V. D. Bhargava, counsel for the respondents The payment has been made to the applicant. There is only a dispute that the payment has not been made for a period of from 19.12.78 to 21.12.83. No specific date has been given in the order of the Tribunal. A reference has been given of a letter issued by the Railway Authority. In such circumstances, it is not a question for committing the contempt of the Court. The applicant may file a fresh OA, if he so chooses. The CP stands disposed of & notices are discharged. (B. B. Mahajan) Member (Adm.) (D. L. Mehta) Vice-Chairman
	Copy sent to the app. cl. & inf cl. on vid 2445 & 2446 etc 27-4-94